

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
Company Appeal 80/252/ND/2024

IN THE MATTER OF:

Income Tax Officer, Ward 21(1), Delhi

...APPELLANT

Vs

**Registrar of Companies, Delhi & Ors.
(M/ s Rankpie India Private Limited.)**

...RESPONDENT

Section

U/s 252

**Order delivered on 10.05.2024
Hybrid Hearing (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Appellant/IT Department :Adv. Puneet Rai, Sr. St. Counsel, Adv.
Rishabh Nangia, Jr. St. Counsel, Adv.

For the RoC

:

ORDER

This is an appeal filed under Section 252(1) of the Companies Act, 2013 by the Income Tax Department seeking restoration of the Respondent Company which was struck off by the order of RoC in terms Section of 248 of the Companies Act, 2013.

Heard the Ld. Counsel on behalf of Income Tax Department. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **25.07.2024.**

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**